CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH

Original Application No: 1068/95		,
Transfar Application No:		
DAT	E OF DECISION:	16,11,95
Sonawane Smt.V.K. Siborabe abd 9 others	Petitioner	
Shri S.P. Kulkarni	Advocate for the	Petitioners
Versus Union of India and others		
	Respondent Advocate for the	Respondent(s)
Shii P.M.Piadhan		2'
CORAM :		
The Hon'ble Shri B.S. Hegde, Member	(J)	•
The Hon'ble Shri	·	

1. To be referred to the Reporter or not ? *

2. Whether it needs to be circulated to other Benches of y the Tribunal?

(B.S. Hegde) Member (J) CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH

(3)

Original Application No. 1068/95

Smt. V.K. Sonawane and 9 others

... Applicants.

V/s.

Union of India through Senior Postmaster Pune City Head Post Office Pune.

Postmaster General Pune Region, Pune.

Senior Superintendent of Post Offices, Pune City West Divisions Pune.

... Respondents.

CORAM: Hon ble Shri B.S. Hegde, Member (J)

Appearance:

Shri S.P. Kulkarni, counsel for the applicant.

Shri S.S.Karkera for Shri P.M.Pradhan, counsel for the respondents.

ORAL JUDGEMENT

Dated: 16, 11,95

I Per Shri H.S. Hegde, Member (J) I

The learned counsel for the applicant states that in view of the decision of the Supreme Court in the case of Union of India and others V/s. G.Vasudevan Pillay and Ors. 1995(1) SCALE 9, the application does not survive. The learned counsel for the applicant also states that becasue of the decision of the Supreme Court, a Review Petition has been filed which is pending before the Supreme Court. In case the applicant succeeds in the

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Revision Petition before the Supreme Court, the applicant in this case is at liberty to approach this Tribunal by way of fresh O.A. Accordingly O.A. is disposed of.

(B.S. Hegde) Member (J)

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